

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No.427

IA/18/ND/2023, IA/6211/ND/2022 IN IB/3455/ND/2019

IN THE MATTER OF:

Woodpeckers India Pvt. Ltd.	...	Applicant
Versus		
M/s MK Furncraft Pvt. Ltd.	...	Respondent

Under Section 9 (IBC)

Order delivered on 05.07.2024

CORAM:

**MR. MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)
DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)**

PRESENT:

For the Applicant	:	
For the Respondent	:	Adv. Rohan Jaitley, Adv. Dev Pratap Shahi in IA 6211/2022, IA 18/2023 for R-1 to R-4
For the Liquidator	:	Adv. Akhand Pratap Singh, Adv. Dhananjaya in IA/6211/ND/2022, IA/18/ND/2023

HYBRID HEARING (PHYSICAL & VC)

ORDER

Due to paucity of time, the matter is adjourned to **07.08.2024**.

Sd/-

**DR. SANJEEV RANJAN
MEMBER (TECHNICAL)**